Amount allotted for MPF to Rajasthan

†2641. SHRI RAM NARAIN DUDI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of amount allotted by Government for Modernisation of Police Force (MPF) to Rajasthan during last three years;
 - (b) the details of heads under which the above amount has been spent; and
- (c) whether Government has got the amount spent for the works under the above heads audited by an independent agency, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) The details of funds released under Modernisation of Police Forces (MPF) Scheme to State Government of Rajasthan, during the last three years *i.e.* 2014-15, 2015-16 and 2016-17 are ₹ 102.50 crore, ₹ 34.18 crore and ₹ 34.54 crore, respectively and allocation for the current year, 2017-18 is ₹ 38.17 crore.

- (b) During this period of three years, the funds under the MPF Scheme have been allocated for mobility, weaponry, equipment for communication, special Branches/ Intelligence gathering, Home Guards, Forensic Science Laboratory, etc. For the year 2014-15, funds were also allocated for construction of police infrastructure, high-tech forensic science laboratory, police training institute, etc. under plan components.
- (c) In addition to quarterly Concurrent Audit undertaken by MHA, the amount spent under the above-mentioned heads under the MPF Scheme has been also audited by Comptroller and Auditor General (C&AG) of India for the period from 2009-10 to 2013-14. Further, Performance Audit has been placed before the Public Accounts Committee of Rajasthan in 2015-16 and 2016-17. Also, compliance audit of the O/O DGP, Rajasthan is conducted annually and the last audit for the period 2015-16 was conducted in January, 2017.

Funding of Jammu and Kashmir separatist leaders

†2642. SHRI NARESH AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that for years, separatist leaders of Jammu and Kashmir have been funded by Pakistan and terrorist organisations based there;

[†] Original notice of the question was received in Hindi.

- (b) if so, the reasons why Government has failed to stop this so far; and
- (c) the main sources of funding to the separatists and whether these sources are being used to foment instability in the valley?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) Inputs indicate existence of nexus/collusion of disrupting elements sponsored by neighbouring country and separatists in Kashmir. Some of the key separatist leaders have been noted being in touch with militant leaders based in Pak/POK. They have also been believed to be receiving instructions and financial support from Pak establishment for adverse activities in Jammu and Kashmir.

Necessary action is taken against such elements in accordance with the provisions of law. There is a well established institutional mechanism to effectively deal with illegal activities on the India-Pakistan border/Line of Control. A terror funding and Fake Currency cell has been set up in the National Investigation Agency to investigate Terror Funding Case.

5 cases pertaining to funding of separatists/terrorists in Jammu and Kashmir have been registered by the National Investigation Agency (NIA).

Augmenting Drug Law Enforcement Capabilities of States

- 2643. SHRIMATI VIPLOVE THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government proposes to extend Assistance to States and Union Territories Scheme for augmenting the drug law enforcement capabilities of the State/UT agencies to procure necessary infrastructure and equipments for combating drug trafficking;
 - (b) if so, the details thereof and if not, the reasons therefor, and
- (c) the financial assistance given to Himachal Pradesh during the last three years and the current year under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) The Government remains committed to assisting the States in building capacities of the drug law enforcement agencies of States/UTs.

Financial Assistance provided during the last three (3) years to the State of Himachal Pradesh is furnished hereunder:-